UPPER KRISHNA PROJECT

Written Answers

993

- *183. SHRI MULKA GOVINDA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether the Government of Mysore have requested (he Central Government to take up the Upper Krishna Project under the Central Scheme:
- (b) if so, what is the reaction of the Government thereto; and
- (c) whether the Project is both an irrigation Project as well as a power one?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) The request of the Mysore Government for the financing of the Upper Krishna Project entrely *Dy the Centre is being considered in the •context of the general question regarding the manner of financing of large multipurpose projects?

(c) The Upper Krishna Project is an irrigation scheme only.

UNAUTHORISED OCCUPATION OF GOVERN ENT ACCOMMODATION

- *184. SHRI U. S. PATIL: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the number of persons penalised during 1965-66 on account of (i) unauthorised occupation of General Pool accommodation in New Delhi after dis-entitlement owing to transfer of allottee Go\ernment employee (ii) sub-letting, and •(iii) disentitlement owing to the allottee owning a house within Delhi;
- (b) in how many of those cases appeals were preferred against the eviction (categorywise) in the (i) Directorate of Estates (ii) Ministry of Works and Housing and (iii) Courts of law;
- (c) whether allotment is cancelled im mediately on expiry of the notice period •notwithstanding the fact that appeal is •still pending with the Directorate or the 'Ministry and whether the incumbents are informed about such provisions in rules in advance; and

(d) whether there is any rule providing •for a time limit on the disposal of such appeals by the departments concerned; if not the reasons therefor?

to Question

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (a)

- (i) 232
- (ii) 31
- (iii) 4

TOTAL : 267

- (b) The number of representations or appeals submitted to the Directorate of Estates, Ministry of Works, Housing and Urban Development and Courts of Law was 198, 19 and 20 respectively.
 - (c) The allotment rules prescribe the period for which an allottee can retain the accommodation from the general pool on "his transfer etc. On the expiry of the concessional period the allotment stands 'cancelled.
 - (d) Representations received from the allottee officers are considered as expeditiously as possible. No specific time limit for their disposal has been fixed. Each case has its own features.

चम्बल में नहरों का निर्माण

- *185. श्री जगन्नाय प्रसाद पहाड़िया: क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि:
- (क) क्या चम्बल क्षेत्र में नहरों के निर्माण से सम्बन्धित सम्पूर्ण कार्य पूरा हो गया है; और
- (ख) यदि हां, तो इन नहरों की कुल लम्बाई कितनों है और उनके द्वारा कितनी एकड़ भूमि पर सिचाई हो सकेगी?

CONSTRUCTION OF CANALS IN CHAMBAI.

- *185. SHRI J\GANNATH PRASAD PAHARIA: Will the Minister of IRRIGA TION AND POWER be pleased to state:
- (a) whether all the work relating to the construction of the canals in the Chambai area has been completed; and
 - t[] English translations.